

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-306(ND)/2018

IN THE MATTER OF:

M/s Hitachi India Pvt. Ltd.

.....PETITIONER

Vs.

M/s Prime Infraprark Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 19.07.2018

Coram:

R.VARADHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent

:

: Mr. TusharPrashar, Advocate

ORDER

Learned counsel for the parties are present. As per directions vide order dated 23.05.2018, learned counsel for the corporate debtor seeks for one final indulgence for filing reply to the petition. As per the IBC, 2016 this tribunal cannot give repeated opportunity to file reply by the corporate debtor. In the circumstances right to file reply is closed.

Post the matter on 01.08.2018.

—Sol—

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)